

**KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/483/2015/ARE-13

M.S. Building,  
Dr.B.R. Ambedkar Road,  
Bangalore-56001  
Date: 18/02/2021.**: Present:****Patil Mohankumar Bhimanagouda**Additional Registrar Enquiries-13,  
Karnataka Lokayukta,  
Bangalore.**:: ENQUIRY REPORT ::****Sub:-** Departmental Enquiry against,

- 1) Sri. R.S. Sunagaar, Commissioner,  
City Municipal Council, Hiriyyur  
(working then as Chief Officer, TMC,  
Mundargi,
- 2) Sri. L.A. Advani, the then Deputy  
Commissioner of Excise (in charge)  
Gadag District (now retired) and
- 3) Sri Vivekananda Mankale, the then  
Excise Sub Inspector, Mundargi  
Range, Gadag District -reg.

**Ref :-**1) Report u/s 12(3) of the K.L Act, 1984  
in Compt/Uplok/BGM/1916/2013/  
ARLO-1, dated: 23/05/2015.

- 2) Govt. Order No. ನಲಇ 67 ಡಿಎಂಕೆ 2015,  
ಬೆಂಗಳೂರು, dated: 03/08/2015.
- 3) Govt. Order No. ಎಫ್‌ಡಿ 86 ಇಪಿಎಸ್ 2015,  
ಬೆಂಗಳೂರು, dated: 29/08/2015.

4) Nomination Order No.UPLOK-1/DE/  
483/2015, Bengaluru, dated:  
08/10/2015.

\*\*\*\*\*

1. This departmental enquiry is directed against 1) Sri. R.S. Sunagaar, Commissioner, City Municipal Council, Hiriyyur (working then as Chief Officer, TMC, Mundargi, 2) Sri. L.A. Advani, the then Deputy Commissioner of Excise (in charge) Gadag District (now retired) and 3) Sri Vivekananda Mankale, the then Excise Sub Inspector, Mundargi Range, Gadag District (herein after referred to as the Delinquent Government Officials in short "DGOs").

2. After completion of the investigation, a report U/sec. 12(3) of the Karnataka Lokayukta Act was sent to the Government as per Reference No-1.

3. In view of the Government Order cited above at reference-2 and 3, the Hon'ble Upa Lokayukta-1, vide order dated : 08/10/2015 cited above at reference-4, nominated Additional Registrar of Enquiries-4 of the office of the Karnataka Lokayukta as the enquiry officer to frame charges and to conduct enquiry against the aforesaid DGOs. The Additional Registrar Enquiries-4 prepared Articles of Charge, Statement of Imputations of mis-conduct, list of documents proposed to be relied and list of witnesses proposed to be examined in support of Articles of Charge. Copies of same were issued to the DGOs calling

upon them to appear before this authority and to submit written statement of their defence.

4. As per order of Hon'ble Uplok-1 & 2/DE/Transfers/2018 of Registrar, Karnataka Lokayukta dated 06/08/2018 this enquiry file was transferred from ARE-4 to ARE-13.

5. The Articles of Charge framed by ARE-4 against the DGO are as below:

**ಅನುಬಂಧ-1**  
**ದೋಷಾರೋಪಣೆ**

**ಆಪಾದನೆ-1**

6. ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಆರ್.ಎಸ್. ಸುಣಗಾರ್ ರವರು 2013-14 ಮತ್ತು 2014-15 ನೇ ಸಾಲಿನಲ್ಲಿ ಗದಗ ಜಿಲ್ಲೆ, ಮುಂಡರಗಿ ಪಟ್ಟಣದಲ್ಲಿ ಅಶೋಕ ಲಾಡ್ಜ್‌ನ ಮಾಲೀಕರಾದ ಶ್ರೀ ಅಶೋಕ ಸೋಮನಾಥ ಸಿಡ್ಲಿಂಗ್ ರವರು ಅನಧಿಕೃತವಾಗಿ ಶೌಚಾಲಯ ಮತ್ತು ಸ್ನಾನಗೃಹಗಳನ್ನು ಕಟ್ಟಿದ 3ನೇ ಮಹಡಿಯಲ್ಲಿ ಹೆಚ್ಚುವರಿ ಕೋಣೆಗಳನ್ನು ಕಟ್ಟಿಸುವಾಗ ನಿಲ್ಲಿಸಲು ಮತ್ತು ನಂತರ ಕಟ್ಟಡವನ್ನು ಭಗ್ನಗೊಳಿಸಲು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ, ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ 3(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರೆಂದು ಆಪಾದಿಸುತ್ತೇನೆ.

**ಆಪಾದನೆ:- 2**

7. ನೀವು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ವಿವೇಕಾನಂದ ಮಂಕಾಲೆ ಯವರು 2013-14 ಮತ್ತು 2014-15 ನೇ ಸಾಲಿನಲ್ಲಿ ಗದಗ ಜಿಲ್ಲೆ ಮುಂಡರಗಿಯ ಪ್ರಭಾರಿ ಅಬಕಾರಿ ನಿರೀಕ್ಷಕರಾಗಿದ್ದು, ನೀವು-

2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ. ಎಲ್.ಎ ಅದ್ವಾನಿ ಯವರು ಗದಗ ಜಿಲ್ಲೆ ಅಬಕಾರಿ ಉಪ ಆಯುಕ್ತರಾಗಿದ್ದು, ಮುಂಡರಗಿ ಪಟ್ಟಣದ ಅಶೋಕ ಲಾಡ್ಜ್‌ನ 1 ಮತ್ತು 2 ನೇ ಮಹಡಿಯಲ್ಲಿ ತಲಾ 5 ಕೊಠಡಿಗಳಂತೆ ಕೇವಲ 10 ಕೊಠಡಿಗಳಿದ್ದಾಗ್ಯೂ, ಮೇಲ್ಭಾವಣಿಯಲ್ಲಿ ಸೋಲಾರ್ ಪಕ್ಕದಲ್ಲಿ ಶೌಚಾಲಯ ಮತ್ತು ಸ್ನಾನಗೃಹದ ಅನುಕೂಲ ಕಲ್ಪಿಸದೇ ನಿರ್ಮಿಸಿದ 7 ಕೊಠಡಿಗಳಿದ್ದಾಗ್ಯೂ ಸಹ ನೀವು-3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು 3ನೇ ಮಹಡಿಯಲ್ಲಿ 7 ಕೋಣೆಗಳನ್ನು ಕಟ್ಟಲಾಗಿದೆ ಎಂತಲೂ, ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸದರಿ ಲಾಡ್ಜ್‌ನಲ್ಲಿ ಒಟ್ಟು 22 ಕೋಣೆಗಳಿವೆ ಎಂತಲೂ, ಅಶೋಕ್ ಲಾಡ್ಜ್‌ನ ಮಾಲೀಕರಾದ ಶ್ರೀ ಅಶೋಕ್ ಸೋಮನಾಥ ಸಿಂಗ್ ರವರಿಗೆ 2013-14 ಮತ್ತು 2014-15 ನೇ ಸಾಲಿಗೆ ಬಾರ್ ಅಂಡ್ ರೆಸ್ಟೋರೆಂಟ್ ನಡೆಸಲು ಸಿಎಲ್-7 ಸನ್ನದು ನೀಡಬಹುದೆಂದು ಬೆಂಗಳೂರಿನ ಅಬಕಾರಿ ಆಯುಕ್ತರಿಗೆ ವರದಿ ಸಲ್ಲಿಸುವ ಮೂಲಕ ಕರ್ನಾಟಕ ಅಬಕಾರಿ ಕಾಯ್ದೆ ನಿಯಮ 7 ನ್ನು ಉಲ್ಲಂಘಿಸಿದ್ದು, ನೀವಿಬ್ಬರೂ ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ 3(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರೆಂದು ಆಪಾದಿಸುತ್ತೇನೆ.

### ಅನುಬಂಧ-2

#### ದೋಷಾರೋಪಣೆಯ ವಿವರ

(ಸ್ಟೇಟ್‌ಮೆಂಟ್ ಆಫ್ ಇಂಪ್ಯೂಟೇಷನ್ ಆಫ್ ಮಿಸ್ ಕಾಂಡೆಕ್ಟ್)

8. ಶ್ರೀ ಪ್ರಭು ಶಿವಪ್ಪ ಕಮತರ, ಹೆಸರೂರ ರಸ್ತೆ, ಮುಂಡರಗಿ ತಾಲ್ಲೂಕು, ಗದಗ ಜಿಲ್ಲೆ (ಇನ್ನು ಮುಂದೆ "ದೂರುದಾರರು" ಎಂದು ಸಂಖ್ಯೋಧಿಸಲಾಗುವ) ಅವರ ದೂರು ಬಂದಾಗ, ಅದನ್ನು ಗದಗ ಜಿಲ್ಲೆಯಲ್ಲಿರುವ ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತದ ಆರಕ್ಷಕ ಉಪಾಧೀಕ್ಷಕ (ಇನ್ನು ಮುಂದೆ "ತನಿಖಾಧಿಕಾರಿ" ಎಂದು ಸಂಖ್ಯೋಧಿಸಲಾಗುವ) ರವರಿಗೆ ವಿಚಾರಣೆ ಮಾಡಿ ವರದಿ ಸಲ್ಲಿಸಲು ಆದೇಶಿಸಲಾಗಿತ್ತು.

#### 9. ತನಿಖಾಧಿಕಾರಿಯವರ ವರದಿಯ ಪ್ರಕಾರ:-

ತನಿಖಾಧಿಕಾರಿಗಳು ದಿ: 10/07/2013 ರಂದು ಮುಂಡರಗಿಯಲ್ಲಿಯೇ ಅಶೋಕ್ ಲಾಡ್ಜ್‌ಗೆ ಭೇಟಿ ಕೊಟ್ಟಾಗ, 1ನೇ ಮಹಡಿಯಲ್ಲಿ ಒಟ್ಟು 5 ಕೋಣೆಗಳು, 2ನೇ ಮಹಡಿಯಲ್ಲಿ 5 ಕೋಣೆಗಳು, ಸದರಿ ಕಟ್ಟಡದ

ಮೇಲ್ಕಾವಣಿಯ ಪಶ್ಚಿಮದಲ್ಲ ಸೋಲಾರ್ ಉಪಕರಣವಿದ್ದು, ಆ ಕಾಲಕ್ಕೆ ಸದರಿ ಮೇಲ್ಕಾವಣಿಯ ಮೇಲೆ ಫ್ಲೈವುಡ್ ಮೂಲಕ 2 ವಿಭಾಗ ಮಾಡಿ, 2 ಕೋಣೆಗಳನ್ನು ಹೊಸದಾಗಿ ನಿರ್ಮಿಸಿದ್ದು, ಉತ್ತರ ಭಾಗದಲ್ಲ ಶೀಟ್ ಮೇಲ್ಕಾವಣಿಯ 5 ಕೋಣೆಗಳನ್ನು ಹೊಸದಾಗಿ ನಿರ್ಮಿಸುತ್ತಿದ್ದದ್ದು ಕಂಡು ಬಂದಿರುವುದಾಗಿ, ಆದರೆ ಸದರಿ 7 ಕೋಣೆಗಳಿಗೆ ಸ್ನಾನಗೃಹ ಮತ್ತು ಶೌಚಾಲಯ ಸೌಕರ್ಯವಿರಲಿಲ್ಲ. ಅಂದರೆ 1 ಮತ್ತು 2ನೇ ಮಹಡಿಯಲ್ಲಿ ತಲಾ 5 ರಂತೆ 10 ಕೋಣೆಗಳು, ಮೇಲ್ಕಾವಣಿಯ ಮೇಲೆ 3ನೇ ಮಹಡಿಯನ್ನು ಮಾತ್ರವಿದ್ದು, ಕರ್ನಾಟಕ ಅಬಕಾರಿ ಕಾಯಿದೆ ನಿಯಮ 7 ನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ, ಸಿಎಲ್-7 ಪರವಾನಗಿಯನ್ನು ಮಂಜೂರು ಮಾಡಲು ನೀವು-2 ಮತ್ತು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರನ್ನು ಶಿಫಾರಸ್ಸು ಮಾಡಿದ ಕಾರಣ, ನಿಮ್ಮನ್ನು ಕ್ರಮವಾಗಿ 1 ನೇ ಮತ್ತು 2 ನೇ ಎದುರುದಾರರೆಂದು ತೋರಿಸಲಾಗಿತ್ತು.

ಹಾಗೆಯೇ ತನಿಖಾಧಿಕಾರಿಗಳು ಮುಂಡರಗಿ ಪುರಸಭೆಯ ಮುಖ್ಯಾಧಿಕಾರಿಯವರು ಕೊಟ್ಟ ಕಟ್ಟಡದ ಪರವಾನಿಗೆ ಮತ್ತು ಕಟ್ಟಡ ಮುಗಿಸಿದ ಬಗ್ಗೆ ಪೂರ್ಣ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಮತ್ತು ಬೆಲೆ ನಿರ್ಧರಣಾ ಪಟ್ಟಿಯನ್ನು ಸದರಿ ಕಟ್ಟಡದ ಕೆಲಸವು ಚಾಲ್ತಿ ಇದ್ದಾಗಲೇ ನೀಡಿದ್ದರಿಂದ, ಪುರಸಭೆಯ ಮುಖ್ಯಾಧಿಕಾರಿಯಾದ ನಿಮ್ಮನ್ನು-1 ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರನ್ನು, 3ನೇ ಎದುರುದಾರರೆಂದು ತೋರಿಸಿ ಮತ್ತು ನಿಮ್ಮಿಂದ-1 ರಿಂದ 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಂದ ವರದಿಗೆ ಆಕ್ಷೇಪಣೆಯನ್ನು ಸಲ್ಲಿಸುವಂತೆ ಕೇಳಲಾಗಿತ್ತು.

10. ಅದಕ್ಕೆ ನೀವು-1 ರಿಂದ 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಈ ಕೆಳಕಂಡಂತೆ ಆಕ್ಷೇಪಣೆ ಸಲ್ಲಿಸಿರುತ್ತೀರಿ.

ನೀವು-3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಂತೆ: ಅಶೋಕ ಲಾಡ್ಜ್ ಮಾಲೀಕರಾದ ಶ್ರೀ ಅಶೋಕ್ ಸೋಮನಾಥ್ ಸಿದ್ದಿಂಗ್ ರವರು ಬಸ್ ಸ್ಟ್ಯಾಂಡ್ ರಸ್ತೆಯಲ್ಲಿರುವ ಅವರ ಸದರಿ ಲಾಡ್ಜ್ ಸಿಟಿಎಸ್ ನಂ.2989 ರಲ್ಲಿ, ಬಾರ್ ಮತ್ತು ರೆಸ್ಟೋರೇಂಟ್ ನಡೆಸಲು 2012-13 ನೇ ಸಾಲಿಗೆ ಸಿಎಲ್-7 ಸನ್ನದನ್ನು ಮಂಜೂರು ಮಾಡುವ ಕುರಿತು ನಿಮ್ಮ ಕಚೇರಿಗೆ ದಿ: 22/3/2013 ರಂದು ನಿಗದಿತ ಸನ್ನದು ಫೀ ರೂ.3,64,000/- ಹಾಗೂ ಹೆಚ್ಚುವರಿ ಸನ್ನದು ಫೀ ರೂ.54,600/- ಗಳನ್ನು ಸಿಂಡಿಕೇಟ್ ಬ್ಯಾಂಕ್, ಮುಂಡರಗಿಯಲ್ಲಿ ಸರ್ಕಾರಕ್ಕೆ ಭರಣ ಮಾಡಿ, ಅಗತ್ಯ ದಾಖಲಾತಿಗಳೊಂದಿಗೆ ನಿಮ್ಮ ಕಚೇರಿಗೆ ಅರ್ಜಿಯನ್ನು ಸಲ್ಲಿಸಿದ್ದರೆಂದು, ಹಾಗೂ ನೀವು ದಿ:26/04/2013 ರಂದು ಮುಂಡರಗಿ ವಲಯದ ಅಬಕಾರಿ ನಿರೀಕ್ಷಕನಾಗಿ ಪ್ರಭಾರವನ್ನು

ವಹಿಸಿಕೊಂಡಿದ್ದಾಗಿ ಅರ್ಜಿದಾರರು ಸಲ್ಲಿಸಿದ ದಾಖಲಾತಿಗಳ ಪ್ರಕಾರ, ನೀವು ದಿ: 25/05/2013 ರಂದು ಸಂಜೆ 4 ಗಂಟೆಗೆ ಮುಂಡರಗಿ ಪಟ್ಟಣದ ಬಸ್ ಸ್ಟಾಂಡ್ ರಸ್ತೆಯಲ್ಲಿರುವ ಸಿಟಿಎಸ್ ನಂ.2989ರ ಸ್ಥಳಕ್ಕೆ ಹೋಗಿ ಕಟ್ಟಡ ಪರಿಶೀಲಿಸಲಾಗಿ, ಸದರಿ ಕಟ್ಟಡದಲ್ಲಿ 3 ಮಹಡಿಗಳಿದ್ದು, ಒಟ್ಟು 22 ಕೋಣೆಗಳು ಇದ್ದವು. ಕೆಳಮಹಡಿಯಲ್ಲಿ ಒಂದು ದೊಡ್ಡ ಮಹಡಿಗಳಿದ್ದು, ಒಟ್ಟು 22 ಕೋಣೆಗಳು ಇದ್ದವು. ಕೆಳಮಹಡಿಯಲ್ಲಿ ಒಂದು ದೊಡ್ಡ ಹಾಲ್, ಗ್ರಾಹಕರಿಗೆ ಮಧ್ಯ ಸೇವಿಸಲು ಆಸನಗಳ ವ್ಯವಸ್ಥೆ, ಎಡಗಡೆ ಕೌಂಟರ್ ವ್ಯವಸ್ಥೆ ಪಕ್ಕದಲ್ಲಿ ಸ್ಟಾಕ್ ರೂಮ್ ವ್ಯವಸ್ಥೆ, ಅದರ ಪಕ್ಕದಲ್ಲಿ ಮಧ್ಯ ಸೇವಿಸಲು ಆಸನದ ವ್ಯವಸ್ಥೆಯಿದ್ದ ಇನ್ನೊಂದು ಹಾಲ್, ಅದರ ಪಕ್ಕದಲ್ಲಿ ಅಡುಗೆ ಕೋಣೆ ವ್ಯವಸ್ಥೆ ಮತ್ತು ಅದರ ಹಿಂಭಾಗ ಪುರಷರಿಗೆ ಪ್ರತ್ಯೇಕ ಶೌಚಾಲಯವಿತ್ತೆಂದು ಸದರಿ ಕಟ್ಟಡವು ಅರ್ಜಿದಾರರು ಸಲ್ಲಿಸಿದ ನೀಲ ನಕ್ಷೆಗೆ ಸರಿ ಹೊಂದುತ್ತಿತ್ತೆಂದು, ಅಬಕಾರಿ ಕಾಯಿದೆ 1965 (ಸನ್ನದು ಸಾಮಾನ್ಯ) ನಿಯಮಗಳ, ನಿಯಮ 5 ರ ಪ್ರಕಾರ 3 ಮೀಟರ್ ಅಂತರದಲ್ಲಿ ಆಕ್ಷೇಪಣಾ ಸ್ಥಳಗಳು ಇರದೇ ಇದ್ದರಿಂದ ಸರ್ಕಾರದ ಆದಾಯ ದೃಷ್ಟಿಯಿಂದ, ಸಿಎಲ್-7 ಸನ್ನದು ಮಂಜೂರು ಮಾಡುವಂತೆ ದಿನಾಂಕ :25/07/2013 ರಂದು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಸಲ್ಲಿಸಿದ್ದೆನೆಂದು, ಅನಂತರ 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ದಿ: 29/05/2013 ರಂದು ಸದರಿ ಅರ್ಜಿದಾರರ ಸದರಿ ಲಾಡ್ಜ್ ಗೆ ಭೇಟಿ ನೀಡಿ, ನಿಯೋಜಿತ ಕಟ್ಟಡವನ್ನು ಪರಿಶೀಲಿಸಿ, ಪ್ರಸ್ತಾವನೆಯಲ್ಲಿರುವ ಅಂಶಗಳ ಬಗ್ಗೆ ಖಚಿತಪಡಿಸಿಕೊಂಡು ಅಬಕಾರಿ ಕಾಯಿದೆ ಪ್ರಕಾರ ಮೂಲಭೂತ ಸೌಲಭ್ಯ ಮತ್ತು ಸ್ಥಳಾವಕಾಶವನ್ನು ಹೊಂದಿದ್ದರಿಂದ, ಸದರಿ ಪ್ರಸ್ತಾವನೆಯನ್ನು ಅಬಕಾರಿ ಆಯುಕ್ತರು, ಬೆಂಗಳೂರು ರವರಿಗೆ ಸಲ್ಲಿಸಿರುತ್ತಾರೆಂದು, ನಂತರ ಸದರಿ ಅರ್ಜಿದಾರರು ದಿ: 22/6/2013 ರಂದು ಇನ್ನೊಂದು ಅರ್ಜಿಯನ್ನು ಕಚೇರಿಗೆ ಸಲ್ಲಿಸಿ, ಅರ್ಜಿಯಲ್ಲಿ ಸದರಿ ಅಶೋಕ್ ಲಾಡ್ಜ್‌ನಲ್ಲಿ ಕಟ್ಟಿರುವ ಕೊಠಡಿಗಳು ವಾಸ್ತು ಪ್ರಕಾರ ಇರದಿದ್ದರಿಂದ ತನ್ನ ಆರೋಗ್ಯದ ಮೇಲೆ ಹಾಗೂ ತನ್ನ ಮನೆಯಲ್ಲಿ ತುಂಬಾ ಪರಿಣಾಮಗಳು ಉಂಟಾಗಿದ್ದು, ವಾಸ್ತು ಪ್ರಕಾರ ಕಟ್ಟಡದಲ್ಲಿ ಬದಲಾವಣೆ ಮಾಡಲು ಕಟ್ಟಡದ ಮರು ನೀಲ ನಕ್ಷೆಯನ್ನು ಸಲ್ಲಿಸಿ ಅನುಮೋದನೆ ಪಡೆದುಕೊಂಡು ನಂತರ ಸನ್ನದನ್ನು 2013-14 ನ್ನು ಸಾಲಿಗೆ ಪ್ರಾರಂಭಿಸುತ್ತೇವೆಂದು ತಿಳಿಸಿರುತ್ತಾರೆಂದು, ಅದೇ ದಿನ ತಾವು ಸದರಿ ಅರ್ಜಿಯನ್ನು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ಸಲ್ಲಿಸಿದ್ದು, 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು 2013-14 ನೇ ಸಾಲಿಗೆ ನೀಡಿದ್ದ ಸಿಎಲ್-7 ಸನ್ನದನ್ನು ಹಿಂದಕ್ಕೆ ಪಡೆದುಕೊಂಡಿರುವುದಾಗಿ ಹೇಳಿರುತ್ತೀರಿ.

2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಂತೆ: ತಾನು ಗದಗ ಜಿಲ್ಲೆ ಅಬಕಾರಿ ಉಪ ಆಯುಕ್ತರಾಗಿ ಕಾರ್ಯ ಸಲ್ಲಿಸುತ್ತಿದ್ದಾಗ, ಸದರಿ ಅರ್ಜಿದಾರರ ಅರ್ಜಿಯು ಸನ್ನದು ಫೀ ತುಂಬಿದ ಚಲನ್, ಅವಶ್ಯಕವಾದ ದಾಖಲೆಗಳು, 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರ ಸ್ಥಳ ಪರಿಶೀಲನಾ ವರದಿ ಪಂಚನಾಮೆಯೊಂದಿಗೆ ಬಂದಿದ್ದು, ಸಿ.ಎಲ್-7 ಸನ್ನದು ನೀಡಬೇಕಾದಲ್ಲಿ, ಲಾಡ್ಜ್‌ನಲ್ಲಿ ಕನಿಷ್ಠ 21 ಕೊಠಡಿಗಳು ಹೊಂದಿರುವುದು ಅವಶ್ಯವಿದ್ದು, ಇತರ ಸೌಲಭ್ಯಗಳು ಇರುವುದರಿಂದ, 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸಲ್ಲಿಸಿದ ವರದಿಯ ಮೇಲೆ ತಾನು ಸ್ಥಳ ಪರಿಶೀಲನೆ ಮಾಡಿ ಜಿಲ್ಲಾಧಿಕಾರಿಗಳ ಮುಖಾಂತರ ಸಿಎಲ್-7 ಸನ್ನದು ಪೂರ್ವಾಹ್ನ ಮಂಜೂರಾತಿಗಾಗಿ ಅಬಕಾರಿ ಆಯುಕ್ತರಿಗೆ ಕಳುಹಿಸಿದ್ದು ಇರುತ್ತದೆಂದು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸ್ಥಳ ಪರಿಶೀಲಿಸಿದಾಗ, ಸದರಿ ಲಾಡ್ಜ್‌ನಲ್ಲಿ 22 ಕೊಠಡಿಗಳಿದ್ದು, ಕಾನೂನಿನ ಪ್ರಕಾರ ಎಲ್ಲಾ ಸೌಲಭ್ಯಗಳು ಇದ್ದವು ಎಂದು, ಆದರೆ, ಆ ನಂತರ ಒಳಾಂಗಣ ಸುಂದರಗೊಳಿಸುವಿಕೆ ನಡೆದಿರಬಹುದು, ಆದರೆ ಗಮನಕ್ಕೆ ಬಂದಿರುವುದಿಲ್ಲವೆಂದು, ದೂರುದಾರರ ದೂರಿನಲ್ಲಿ ಯಾವುದೇ ಸತ್ಯಾಂಶ ಇರುವುದಿಲ್ಲವಿರುವ ಕಾರಣ ದೂರನ್ನು ಮುಕ್ತಾಯಗೊಳಿಸಬೇಕೆಂದು ತಿಳಿಸಿರುತ್ತೀರಿ.

ಒಂದನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಂತೆ, ಶ್ರೀ ಅಶೋಕ್ ಸೋಮನಾಥ ಸಿಡ್ಲಿಂಗ್ ರವರು ಅವರ ಸದರಿ ಆಸ್ತಿಯಲ್ಲಿ ವಾಣಿಜ್ಯ ಉದ್ದೇಶದ ಕಟ್ಟಡ ನಿರ್ಮಾಣಕ್ಕಾಗಿ ಪುರಸಭೆಯಿಂದ ದಿ: 18/04/2009 ರಂದು ಪರವಾನಗಿ ಪಡೆದು, 1 ಮತ್ತು 2 ನೇ ಮಹಡಿ ಕಟ್ಟಡ ಪೂರ್ಣಗೊಳಿಸಿ, ನಿಮ್ಮ ಹಿಂದಿನ ಮುಖ್ಯಾಧಿಕಾರಿಗಳ ಅವಧಿಯಲ್ಲಿ ನಿಮ್ಮ ಕಾರ್ಯಾಲಯದಿಂದ ದಿ: 05/03/2013 ರಂದು ಕಟ್ಟಡ ಪೂರ್ಣಗೊಂಡ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಪಡೆದಿರುತ್ತಾರೆಂದು, 2012-13 ನೇ ಸಾಲಿನಲ್ಲಿ ದಿ: 10/09/2012 ರಂದು ಪುರಸಭೆಯಿಂದ ಅಶೋಕ್ ಲಾಡ್ಜ್ ಹೆಸರಿನಿಂದ ವ್ಯವಹಾರ ಉದ್ದಿಮೆಯ ಪರವಾನಗಿಯನ್ನು ಪಡೆದುಕೊಂಡಿರುತ್ತಾರೆಂದು ಆ ನಂತರ 2ನೇ ಮಹಡಿಯ ಮೇಲ್ಭಾಗವನ್ನು ಮೇಲೆ 3ನೇ ಮೇಲ್ಮಹಡಿಯನ್ನು ಕಟ್ಟಲು ಪುರಸಭೆಯಿಂದ ಪರವಾನಗಿ ಪಡೆಯದೇ ಅನಧಿಕೃತವಾಗಿ ಕೊಠಡಿಗಳ ಕಾಮಗಾರಿ ಮಾಡಿದ್ದು, ಆ ಬಗ್ಗೆ ಪುರಸಭೆಯಿಂದ ನೋಟೀಸ್ ಜಾರಿ ಮಾಡಲಾಗಿರುತ್ತದೆಂದು, ದೂರುದಾರರು, ಸದರಿ ಅರ್ಜಿದಾರರು ಅಬಕಾರಿ ಇಲಾಖೆಯಿಂದ ಬಾರ್ ಮತ್ತು ರೆಸ್ಟೋರೆಂಟ್ ನಡೆಸಲು ಪಡೆದ ಸನ್ನದು ಸಿಎಲ್-7 ರ ಕುರಿತು ದೂರು ಸಲ್ಲಿಸಿದ್ದು, ಬಾರ್ ಮತ್ತು ರೆಸ್ಟೋರೆಂಟ್‌ಗಾಗಿ ಸನ್ನದನ್ನು ಅಬಕಾರಿ ಇಲಾಖೆಯವರೇ ನೀಡಿರುತ್ತಾರೆಂದು, ಸನ್ನದು ನೀಡುವ ಪೂರ್ವದಲ್ಲೇ ಅಬಕಾರಿ ಇಲಾಖೆಯವರೇ ಸ್ಥಳ ಪಂಚನಾಮೆ, ಕಟ್ಟಡ ಪರಿಶೀಲನೆ ಮತ್ತು ದಾಖಲೆಗಳ ಪರಿಶೀಲನೆಯನ್ನು ನಿರ್ವಹಿಸಿರುತ್ತಾರೆಂದು, ಆದ್ದರಿಂದ, ಸನ್ನದು ವಿತರಣೆಗೆ ಸಂಬಂಧಿಸಿದ ವಿಷಯವು

ಪುರಸಭೆಯ ವ್ಯಾಪ್ತಿಗೆ ಬರುವುದಿಲ್ಲ. ಆ ನಂತರ ಸದರಿ ಅರ್ಜಿದಾರರು 3ನೇ ಮಹಡಿ ಪರವಾನಗಿ ಕುರಿತು ದಿ:01/08/2013 ರಂದು ಅರ್ಜಿ ಸಲ್ಲಿಸಿದ್ದು ದಿ: 10/09/2013 ರಂದು ವಾಣಿಜ್ಯ ಉದ್ದೇಶಕ್ಕಾಗಿ 3ನೇ ಮಹಡಿಗೆ ಪರವಾನಗಿ ನೀಡಲಾಗಿರುತ್ತದೆಂದು, ಪುರಸಭೆಯಿಂದ ಯಾವುದೇ ಲೋಪಗಳು ಜರುಗಿರುವುದಿಲ್ಲವಾದ್ದರಿಂದ, ತಮ್ಮನ್ನು ದೋಷಮುಕ್ತ ಮಾಡಬೇಕಾಗಿ ಕೋರಿರುತ್ತೀರಿ.

11. ಕಡತ ಮತ್ತು ದಾಖಲೆಗಳನ್ನು ಕೂಲಂಕುಷವಾಗಿ ಪರಿಶೀಲಿಸಲಾಗಿ, ಕಂಡು ಬರುವ ಅಂಶಗಳೇನೆಂದರೆ:-

ಅ) ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ದಿ: 01/04/2015 ರಂದು ಸಲ್ಲಿಸಿದ ಪತ್ರ ಪ್ರಕಾರ ಸದರಿ ಅಶೋಕ್ ಲಾಡ್ಸ್ ಮಾಲೀಕರಾದ ಶ್ರೀ ಅಶೋಕ್ ಸೋಮನಾಥ ಸಿಡ್ಲಿಂಗ ರವರಿಗೆ 2013-14 ಮತ್ತು 2014-15 ನೇ ಸಾಲಿಗೆ ಬಾರ್ ನಡೆಸಲು ಸಿಎಲ್-7 ಸನ್ನದನ್ನು ಕೊಡಬಹುದೆಂದು ಹೇಳಿದ್ದೆ.

ಆ) ಆದರೆ, ತನಿಖಾಧಿಕಾರಿಗಳು ದಿ: 10/07/2013 ರಂದು ಸದರಿ ಸ್ಥಳಕ್ಕೆ ಭೇಟಿ ಕೊಟ್ಟಾಗ 1ನೇ ಮಹಡಿಯಲ್ಲಿ ಕೇವಲ 5 ಕೋಣೆಗಳು, 2ನೇ ಮಹಡಿಯಲ್ಲಿ ಕೇವಲ 5 ಕೋಣೆಗಳು, ಮೇಲ್ಭಾವಣಿಯ ಮೇಲೆ ಅಳವಡಿಸಿದ ಸೋಲಾರ್ ಉಪಕರಣದ ಹತ್ತಿರ 2 ಹೊಸ ಕೋಣೆಗಳನ್ನು ಕಟ್ಟಿದ್ದು ಮತ್ತು ಉತ್ತರ ದಿಕ್ಕಿನಲ್ಲಿ 5 ಸಿಂಗಲ್ ಕೋಣೆಗಳನ್ನು ಹೊಸದಾಗಿ ಕಟ್ಟುತ್ತಿರುವುದಾಗಿ ಹೇಳಿದ್ದಿದೆ;

ಇ) ತನಿಖಾ ವರದಿಯ ಪ್ರಕಾರ 1 ಮತ್ತು 2ನೇ ಮಹಡಿಯಲ್ಲಿ ತಲಾ 5 ಕೋಣೆಗಳು ಮತ್ತು ಮೇಲ್ಭಾವಣಿಯ ಮೇಲೆ ಒಟ್ಟು 7 ಹೊಸ ಸಿಂಗಲ್ ಕೋಣೆಗಳನ್ನು ಅಂದರೆ, ಒಟ್ಟು 17 ಕೋಣೆಗಳು ಮಾತ್ರ ಸದರಿ ಲಾಡ್ಸ್‌ನಲ್ಲಿದ್ದು, ಸದರಿ ಮಹಡಿಗಳಲ್ಲಿ ಒಟ್ಟು 22 ಕೋಣೆಗಳು ಇದ್ದವೆಂದು 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಹೇಳಿರುವುದು ಸರಿಯಲ್ಲ;



ಕಲ) 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಭೇಟಿ ಕೊಟ್ಟ ಸುಮಾರು ಒಂದೂವರೆ ತಿಂಗಳ ನಂತರ ತನಿಖಾಧಿಕಾರಿಗಳು ಭೇಟಿ ಕೊಟ್ಟಾಗ, 3ನೇ ಮಹಡಿಯ ಇರದೇ ಮೇಲ್ಛಾವಣಿಯ ಮೇಲೆ ಒಟ್ಟು 7 ಹೊಸ ಸಿಂಗಲ್ ಕೋಣೆಗಳನ್ನು ಕಟ್ಟುತ್ತಿದ್ದದ್ದು ಕಂಡು ಬರುತ್ತದೆ;

ಉ) ಸದರಿ ಅಶೋಕ್ ಲಾಡ್ಜ್ ನಲ್ಲಿ 1, 2 ಮತ್ತು ಮೇಲ್ಛಾವಣಿಯ ಮೇಲೆ ಕಟ್ಟಿದ 7 ಕೋಣೆಗಳು ಸೇರಿ ಕೇವಲ 17 ಕೋಣೆಗಳಿದ್ದರೂ ಸಹ ಮತ್ತು ಮೇಲ್ಛಾವಣಿಯ 7 ಕೋಣೆಗಳಿಗೆ ಸ್ನಾನಗೃಹ/ಶೌಚಾಲಯ ಸೌಕರ್ಯ ಇಲ್ಲದಿದ್ದರೂ ಸಹ, ಸೌಕರ್ಯವುಳ್ಳ ಒಟ್ಟು 22 ಕೋಣೆಗಳು, 1, 2 ಮತ್ತು 3ನೇ ಮಹಡಿಯಲ್ಲಿ ಇರುತ್ತವೆಂದು ಸುಳ್ಳು ಹೇಳಿ 3 ರಿಂದ 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಅಬಕಾರಿ ಕಾಯಿದೆ ನಿಯಮ 7 ನ್ನು ಉಲ್ಲಂಘನೆ ಮಾಡಿ, ಸದರಿ ಲಾಡ್ಜ್‌ನ ಮಾಲೀಕರಾದ ಶ್ರೀ ಅಶೋಕ್ ಸೋಮನಾಥ ಸಿಡ್ಲಿಂಗ ರವರಿಗೆ 2013-14 ಮತ್ತು 2014-15 ನೇ ಸಾಲಿನ ಸೆನ್ಸದನ್ನು ಕೊಡಲು ಶಿಫಾರಸ್ಸು ಮಾಡಿದ್ದು ಮೇಲ್ನೋಟಕ್ಕೆ ಬರುತ್ತದೆ;

ಊ) ಸದರಿ ಲಾಡ್ಜ್ ಕಟ್ಟಡದ ಕೆಲಸವು ಚಾಲ್ತಿಯಲ್ಲಿದ್ದಾಗಲೇ, ಕಟ್ಟಡದ ಪರವಾನಿಗೆ ಮತ್ತು ಕಟ್ಟಡ ಮುಗಿಸಿದ ಬಗ್ಗೆ ಪೂರ್ಣ ಪ್ರಮಾಣ ಪತ್ರವನ್ನು ಮತ್ತು ಬೆಲೆ ನಿರ್ಧರಣಾ ಪಟ್ಟಿಯನ್ನು 1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನೀಡಿರುವುದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡು ಬರುತ್ತದೆ.

12. ಮೇಲ್ಕಂಡ ಅಂಶಗಳು, ಕಡತದ ಸಂಗತಿಗಳು ಹಾಗೂ ದಾಖಲಾತಿಗಳನ್ನು ಮತ್ತು ನೀವು-1 ರಿಂದ 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ನೀಡಿರುವ ಆಕ್ಷೇಪಣೆಗಳನ್ನು ಕೂಲಂಕಷವಾಗಿ ಪರಿಶೀಲಿಸಿದಾಗ, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರೆಲ್ಲರೂ, ತಮ್ಮ ತಮ್ಮ ವಿರುದ್ಧದ ನಡವಳಿಯನ್ನು ಕೈಬಿಡಲು ಸೂಕ್ತ-ಸಮಂಜಸ/ಸಮಾಧಾನಕರ ಕಾರಣ ತೋರಿಸಿಲ್ಲವೆಂಬ ಅಭಿಪ್ರಾಯಕ್ಕೆ ಬರಲಾಗಿರುತ್ತದೆ.

13. ಮೇಲ್ಕಂಡ ಸಂಗತಿಗಳು, ಮಾಹಿತಿ, ದಾಖಲಾತಿ ಹಾಗೂ ಆಧಾರಗಳಿಂದ 1 ರಿಂದ 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸಾರ್ವಜನಿಕ ನೌಕರರಾಗಿದ್ದುಕೊಂಡು ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಸಂಪೂರ್ಣ ಪ್ರಾಮಾಣಿಕತೆ ಹಾಗೂ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ಪಾಲಿಸದೇ ಮತ್ತು ಸರ್ಕಾರಿ ನೌಕರರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು, ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ, ಶಿಸ್ತುಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿರುತ್ತದೆ.

14. ಈ ಮೇಲ್ಕಂಡ ಕಾರಣಗಳಿಂದಾಗಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳಾದ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆ ನಡೆಸುವ ಸಂಬಂಧ ಮುಂದುವರೆಯುವುದು ಅಗತ್ಯ ಎಂದು ಮೇಲ್ನೋಟಕ್ಕೆ ಕಂಡುಬಂದಿದ್ದು, ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ತಾವುಗಳು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ತಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೇ ಮತ್ತು ಸಾರ್ವಜನಿಕ ಸೇವಕರಿಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡಿರುವುದು ವೇದ್ಯವಾಗುತ್ತದೆ. ಆದುದರಿಂದ, ಮೇಲಿನ ಕಾರಣ ಹಾಗೂ ಕಡತದಲ್ಲಿನ ಸಾಕ್ಷ್ಯದ ಆಧಾರಗಳಿಂದ ತಾವುಗಳು ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ನಡತೆ) ನಿಯಮಗಳು, 1966ರ (3) (1) ರಲ್ಲಿ ಹೇಳಿದಂತೆ ದುರ್ನಡತೆ/ದುರ್ವರ್ತನೆಯಿಂದ ವರ್ತಿಸಿ ಶಿಸ್ತು ಕ್ರಮಕ್ಕೆ ಬಾಧ್ಯರಾಗಿದ್ದಾರೆಂದು ಕಂಡುಬಂದಿದ್ದರಿಂದ, ಕರ್ನಾಟಕ ಲೋಕಾಯುಕ್ತ ಕಾಯ್ದೆಯ ಕಲಂ 12(3) ರಡಿಯಲ್ಲಿ ಪ್ರದತ್ತವಾದ ಅಧಿಕಾರದಡಿಯಲ್ಲಿ, ವರದಿಯ ಮೂಲಕ, ಸಕ್ಷಮ ಪ್ರಾಧಿಕಾರಕ್ಕೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿದ್ದು, ಹಾಗೂ 2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ದಿನಾಂಕ:31/05/2013 ರಂದು ಈಗಾಗಲೇ ನಿವೃತ್ತಿ ಹೊಂದಿರುವುದರಿಂದ, ಕೆ.ಸಿ.ಎಸ್.ಆರ್ ನಿಯಮ 214(2)(ಬಿ)(i) ಅಡಿ ಅನುಮತಿಯನ್ನು ನೀಡಿ ಹಾಗೂ ಈ ಮೂಲಕ 1 ರಿಂದ 3 ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ನಿಮ್ಮಗಳ ವಿರುದ್ಧ ಶಿಸ್ತು ನಡವಳಿಕೆ ಹೂಡಲು ಮತ್ತು ಹಾಗೆಯೇ ಕರ್ನಾಟಕ ನಾಗರೀಕ ಸೇವಾ (ವರ್ಗೀಕರಣ, ನಿರ್ಬಂಧ ಮತ್ತು ಮೇಲ್ಮನವಿ) ನಿಯಮಗಳು, 1957 ರ ನಿಯಮ 14-ಎ ಅಡಿಯಲ್ಲಿ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರುಗಳ ವಿರುದ್ಧ ಇಲಾಖಾ ವಿಚಾರಣೆಗೆ ಶಿಫಾರಸ್ಸು ಮಾಡಲಾಗಿ ಶಿಸ್ತು ಪ್ರಾಧಿಕಾರವು ಉಲ್ಲೇಖ ಒಂದರಂತೆ ಈ ಸಂಸ್ಥೆಯಿಂದ ವಿಚಾರಣೆ ಮಾಡಲು ಕೋರಲಾಗಿರುವ ಕಾರಣ ನಿಮ್ಮ ವಿರುದ್ಧ ಈ ಆಪಾದನೆ.

15. The DGO No-1 appeared before this Enquiry Authority on 09/02/2016 and DGO No-2 and 3 appeared before this Enquiry

Authority on 08/12/2015 and on the same day their First Oral Statements were recorded U/Rule 11(9) of KCS (CC &A) Rules 1957. The DGOs pleaded not guilty and claimed to hold an enquiry. Subsequently the DGOs have filed their written statements of defence by denying the articles of charge and statement of imputations contending that, there is no such evidence to prove that, they have committed misconduct U/Rule 3(1) of KCS (Conduct) Rules, 1966. Accordingly, they prayed to exonerate them from the charges framed in this case.

16. In order to substantiate the charge, the Disciplinary Authority examined one witness as PW-1 and got marked the documents at Ex.P-1 to P-12 and closed the evidence.

17. After closing the case of the Disciplinary Authority, the Second Oral Statement of DGOs were recorded as required U/Rule 11 (16) of KCS (CC & A) Rules, 1957 and wherein they have submitted that, the witnesses have deposed falsely against them. The DGOs have not led evidence on their behalf. Hence the questionnaire of the DGO No-1 to 3 was recorded. All the DGO No-1 to 3 have denied the incriminating evidence appearing against them.

18. The Advocate for DGO No-1 to 3 filed their written submissions. Heard, the oral arguments of Learned Presenting Officer.

19. Upon consideration of the charges leveled against the DGOs, the evidence led by the Disciplinary Authority by way of oral and documentary evidence and their written brief/submissions, the points that arise for my consideration are as under:

***Point No-1) Whether the Disciplinary Authority has satisfactorily proved that the DGO No-1 Sri. R.S. Sunagar, while working as Chief Officer, Pattana Panchayath, Mundargi, during the years 2013-14 and 2014-15, though the owner of Ashok Lodge Sri Ashok Somanath Sidling had illegally constructed toilets, bathrooms and rooms on the 3<sup>rd</sup> floor/terrace of the said building, the DGO No-1 did not take any action to demolish the illegally constructed toilets, bathrooms and rooms constructed on the 3<sup>rd</sup> floor/terrace and thereby the DGO No-1 failed to maintain absolute integrity and devotion to duty, which act is unbecoming of a Government Servant and thus committed mis-conduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.***

**Point No-2) Whether the Disciplinary Authority has satisfactorily proved that the DGO No-3 Sri. Vivekananda Mankale, who was working as incharge Excise Sub Inspector, Mundargi, District Gadag and the DGO No.2 Sri. L.A. Advani who was working as Assistant Commissioner of Excise, District Gadag during the period 2013-14 and 2014-15, though the owner of Ashok Lodge of Mundargi Town had constructed only 5 rooms each in 1<sup>st</sup> and 2<sup>nd</sup> floor and illegally constructed toilets, bathrooms and temporary rooms with the help of plywood on the 3<sup>rd</sup> floor/terrace of the said building inspite of it the DGO No-2 and 3 had reported that there are 6 rooms in the first floor, 8 rooms in the 2<sup>nd</sup> floor and though the 3<sup>rd</sup> floor was the terrace they had reported that there were 8 rooms on the 3<sup>rd</sup> floor and recommended for the grant of CL-7 bar license and illegally helped the owner in getting CL-7 Excise license and thereby the DGO No-2 and 3 failed to maintain absolute integrity and devotion to duty, which act is unbecoming of a Government Servant and thus committed misconduct as enumerated U/R 3(1)(i) to (iii) of Karnataka Civil Service (Conduct) Rules, 1966.**

20. My finding on the point No-1 and 2 is held in the “**Affirmative**” for the following:

**:: REASONS ::**

21. **Point No-1 and 2 :** I take both these points for common consideration because they are interlinked with each other. The facts and evidence are common and hence it will avoid repetition of facts and evidence.

22. The complaint was lodged by one Sri. Prabhu Shivappa Kamatara. Even though summons and warrant were issued the complainant could not be secured. All the measures were taken to secure the witness. In spite of it the witness could not be secured. Thereafter proclamation was issued, in spite of it the witness could not be secured. Hence CW-1 was dropped.

23. The Investigation Officer Sri Sanganagouda Basappa Biradar was examined as PW-1. He states that from November 2010 to October 2013 he has worked as Police Inspector, Karnataka Lokayukta, Gadag. From 19/02/2013 to 05/10/2013 he has worked as incharge Deputy Superintendent of Police, Karnataka Lokayukta, Gadag. PW-1 further states that on 01/07/2013 the complaint of Sri. Prabhu S/o Shivappa Kamatara was referred to him by the Hon’ble Upalokayukta-1 for investigation. The complaint

was with regard to illegally obtaining CL-7 license by the owner of Ashok Lodge situated opposite to the bus stand of Mundaragi town. It was alleged that the DGOs were also involved and colluded with the owner of the Ashok Lodge in obtaining the CL-7 license.

24. He further states that on 01/07/2013 he directed the Assistant Commissioner of Excise, Gadag and the owner of Ashok Lodge, Sri. Ashok Somanath Sidling to furnish the documents pertaining to CL-7 license issued by the Excise Department. On 02/07/2013 he has received totally 19 documents from the above referred persons.

25. PW-1 states that on 10/07/2013 he visited the Ashok Lodge of Mundargi and conducted the investigation. PW-1 has stated that illegal structure was constructed by the owner of Ashok lodge on the 3<sup>rd</sup> floor. Temporary rooms were constructed using the plywood and the rooms were numbered as room No 15 and 16. Apart from it toilets and bathrooms were also constructed on the terrace/3<sup>rd</sup> floor.

26. PW-1 in support of his contentions has produced 24 documents which have been commonly marked as Ex.P-4. Similarly he has produced the documents at Ex.P-7 which have been also commonly marked as Ex.P-7. PW-1 further states that though illegal construction had taken place on terrace i.e the 3<sup>rd</sup> floor, the DGO No-2 and 3 had colluded with the owner of Ashok Lodge and submitted false reports and panchanamas. The 3<sup>rd</sup> floor of Ashok

Lodge building is only a terrace on which only the water tanks and solar panels have to be installed. However the owner of the Ashok Lodge has illegally constructed temporary rooms in order to obtain CL-7 Excise License.

27. PW-1 further states that in the 1<sup>st</sup> floor there were only 5 rooms, however the DGO No-2 and 3 had prepared a panchanama and report stating that there were 6 rooms. Similarly in the 2<sup>nd</sup> floor also there were only 5 rooms. However the DGO No-2 and 3 had mentioned in the panchanama and report that there were 8 rooms.

28. PW-1 further states that, the 3<sup>rd</sup> floor is the terrace of the building. On the terrace 2 temporary single rooms were constructed by using the plywood and they were numbered as room No. 15 and 16. However the DGO No-3 Sri Vivekanada Mankale and DGO No-2 Sri. L.A. Advani in their panchanama and report had shown that there were 8 rooms in the 3<sup>rd</sup> floor. The owner of Ashok Lodge, Mundaragi Sri Ashok Somanath Sidling while obtaining CL-7 license had furnished the blue print of the 3<sup>rd</sup> floor showing 8 rooms of the 3<sup>rd</sup> floor. However there are no rooms as shown in the blue print. PW-2 further states that in this regard he has taken the photographs.

29. PW-1 further states that on 06/07/2013 he wrote a letter to the Chief Officer, Town Municipal Council, Mundargi and obtained



the necessary documents. It was found that the owner of said building had illegally constructed on the 3<sup>rd</sup> floor/terrace without obtaining permission from the Town Municipal Council, Mundargi. PW-1 has obtained all the necessary documents pertaining to the said building from the Chief Officer, Town Municipal Council, Mundargi.

30. PW-1 further states that on investigation i.e after the spot inspection and on perusal of documents secured at the time of investigation, though Sri Ashok S/o Somanath Sidling had not constructed 20 double bedrooms, the DGO No-2 and 3 had recommended for grant of CL-7 license. Hence the DGO No-2 and 3 had violated the Excise License Rules and recommended to their higher authorities to grant CL-7 license by furnishing false panchanamas and reports.

31. PW-1 further states that on 18/07/2013 he prepared the report and along with documents submitted the report to Hon'ble Upalokayukta-1. He has identified his report at Ex.P-1. PW-1 has produced the report of DGO No-2 dated 30/05/2013 and it is at Ex.P-2. The report of DGO No-3 dated 27/05/2013 is at Ex.P-3. The application submitted by Sri. Ashok Somanath Sidling along with necessary documents for the grant of CL-7 license have been commonly marked as Ex.P-4. (These documents are totally 24 pages in numbers). PW-1 has produced the copy of the panchanama

prepared by DGO No-3 on 25/05/2013 and it has been marked as Ex.P-5. PW-1 has produced 5 photographs taken at the time of investigation. They have been commonly marked as Ex.P-6. The Chief Officer, Town Municipal Council, Mundargi has submitted the documents on 12/07/2013. The said documents are six in number and they have been commonly marked as Ex.P-7. These documents pertain to the building of Ashok Lodge. PW-1 further states that the Chief Officer, Town Municipal Council, Mundargi has conducted a mahazar 12/07/2013 and the said panchanama is at Ex.P-8. The four photographs taken at the time of panchanama have been commonly marked as Ex.P-9.

32. PW-1 has been cross examined at length by the Advocate for DGO No-1, 2 and 3. Nothing material has been elicited in the cross examination to discredit his testimony. The DGO No-1 to 3 have not led any defence evidence. The questionnaire of the DGO No-1 to 3 was recorded and they have totally denied the incriminating evidence appearing against them. They have filed the written submission.

33. The Advocate for DGO No-1 submits that during the alleged period the DGO No-1 was not at all working as Chief Officer, Town Municipal Council, Mundargi. The complaint has been lodged on 20/06/2013 whereas the DGO No-1 has taken charge as the Chief Officer on 03/01/2014. However this contention of the Advocate for

DGO No-1 cannot be accepted. It is pertinent to note that as per the report of the I.O illegal structure was constructed by the owner of Ashok lodge on the 3<sup>rd</sup> floor. Temporary rooms were constructed using the plywood and the rooms were numbered as room No 15 and 16. Apart from it toilets and bathrooms were also constructed on the terrace/3<sup>rd</sup> floor. The DGO No-1 being the Chief Officer, Town Municipal Council had the responsibility of inspecting the illegal construction under taken by Sri Ashok Somanath Sidling i.e the owner of Ashok Lodge, Mundargi. Though illegal structure was constructed on the 3<sup>rd</sup> floor i.e toilets, bathrooms and rooms were constructed, the DGO No-1 had not taken any action after taking charge as the Chief Officer, Town Municipal Council, Mundargi.

34. PW-1 in support of his contentions has produced 24 documents which have been commonly marked as Ex.P-4. Similarly he has produced the documents at Ex.P-7 which have been also commonly marked as Ex.P-7. On careful perusal of these documents it is observed that though illegal construction had taken place on terrace i.e the 3<sup>rd</sup> floor, the DGO No-1 had not taken any action against the owner of Ashok Lodge. The 3<sup>rd</sup> floor of Ashok Lodge building is only a terrace on which only the water tanks and solar panels have to be installed. However the owner of the Ashok Lodge had illegally constructed temporary rooms in order to obtain CL-7 Excise License. From perusal of the documents at Ex.P-4 and Ex.P-7 it is observed that the DGO No-2 and 3 have colluded with

Ashok Somanath Sidling i.e the owner of Ashok Lodge in creating false and bogus documents.

35. PW-1 has categorically stated that on the first floor there are only 5 rooms however the DGO No-2 and 3 in their panchanama have reported that there are 6 rooms.

36. Similarly on the 2<sup>nd</sup> floor even though there are only 5 rooms, the DGO No-2 and 3 have reported that there are 8 rooms.

37. Likewise the 3<sup>rd</sup> floor is only a terrace and no construction is allowed on the terrace. However the DGO No-2 and 3 have submitted a false report and panachanama stating that the owner of Ashok Lodge Sri Ashok Somanath Sidling had constructed 8 rooms on the 3<sup>rd</sup> floor. PW-1 the Investigation Officer has observed that 2 temporary rooms have been constructed using plywood. In spite of it, false report has been submitted by DGO No-2 and 3 that there are 8 rooms on the 3<sup>rd</sup> floor. PW-1 has produced the copies of report submitted by the DGO No-2 and 3. The document at Ex.P-3 is the report submitted by the DGO No-3 Sri Vivekananda Mankale Excise Sub Inspector. He has reported that on the first floor there are 6 rooms, on the 2<sup>nd</sup> floor there are 8 rooms and on the 3<sup>rd</sup> floor there are 8 rooms. Ex.P-3 is the report submitted by DGO No-3 to DGO No-2 i.e the Deputy Commissioner of Excise, Gadag.

38. Ex.P-2 is the report submitted by DGO No-2 i.e the Deputy Commissioner of Excise addressed to the Excise Commissioner, Bengaluru. He has also reported that on the first floor of the Ashok Lodge there are 6 rooms, on the 2<sup>nd</sup> floor there are 8 rooms and on the 3<sup>rd</sup> floor there are 8 rooms. Both DGO No-2 and 3 have submitted false reports, though there were only 5 rooms on the first floor and 2<sup>nd</sup> floor, they have falsely reported that there are 6 rooms on the first floor and 8 rooms on the 2<sup>nd</sup> floor. Similarly though the 3<sup>rd</sup> floor is only a terrace the DGO No-2 and 3 have given false reports that there are 8 rooms on the 3<sup>rd</sup> floor. The 3<sup>rd</sup> floor being the terrace no construction is permissible.

39. PW-1 in support of his contention has produced photographs of Ashok Lodge and they have been commonly marked as Ex.P-6. In these 5 photographs the Ashok Lodge can be seen. The photographs of all the floors have been taken. The illegal structures on the 3<sup>rd</sup> floor can be seen in the photographs. Ex.P-5 is the xerox copy of the panchanama conducted by DGO No-3. He has falsely reported that there are 6 rooms in the first floor, 8 rooms in the 2<sup>nd</sup> floor and 8 rooms in the 3<sup>rd</sup> floor.

40. On careful perusal of the oral evidence of PW-1, his report at Ex.P-1, the documents furnished, by him, i.e Ex.P-4 and Ex.P-7 and the reports of DGO No-2 and 3 at Ex.P-2 and Ex.P-3, it is observed that the DGO No-2 and 3 have colluded with Sri Ashok Somanath

Sidling, the owner of Ashok Lodge and helped him in creating bogus documents to obtain CL-7 Excise License.

41. From perusal of Ex.P-4 and Ex.P-7 documents it is observed that, the DGO No-1 has not taken any steps to demolish the illegal structure constructed by Sri Ashok Somanath Sidling of Ashok Lodge on the 3<sup>rd</sup> floor/terrace. Similarly the DGO No-2 and 3 have prepared false panchanamas and submitted false reports as per Ex.P-2 and Ex.P-3. Though there are only 5 rooms in the first floor, 5 rooms in the 2<sup>nd</sup> floor and no rooms at all on the 3<sup>rd</sup> floor, they have submitted false reports that there are 6 rooms in the first floor, 8 rooms in the 2<sup>nd</sup> floor and 8 rooms on the 3<sup>rd</sup> floor. In order to obtain CL-7 excise license it is mandatory to have certain number of rooms in the lodge. Even though Sri Ashok Somanath Sidling, the owner of Ashok Lodge had not constructed prescribed number of rooms the DGO No-1 to 3 have illegally helped him in creating bogus documents and in obtaining CL-7 license.

42. The Advocate for DGO No-2 and the defence assistant for DGO No-3 have filed their written Submission. They have contended that the report of the investigation Officer is factually incorrect. The investigation officer has inspected the Ashok Lodge when the renovation work was going on. One of the rooms on each floor was temporarily used as store room however in reality it is also a full-fledged room. The Investigation Officer has not taken these aspects

into consideration. Hence his report cannot be accepted. However these contentions of the DGO No-2 and 3 cannot be accepted.

43. On perusal of the records furnished by the Investigation Officer and his report at Ex.P-1 it is observed that he has not visited Ashok Lodge at the time of renovation. The DGO No-2 and 3 have not produced any documents to show that renovation work was undertaken. Even if the store room is taken into consideration there are only 6 rooms on the second floor but the DGO No-2 and 3 have reported that there are 8 rooms. It is totally a false report. The DGO No-2 and 3 have not produced any documents i.e construction permission from the Town Municipal Council, Mundargi for the renovation work. This contention of the DGO No-2 and 3 is not at all supported by any cogent evidence. Therefore I am of the opinion that the contentions taken up by the DGO No-2 and 3 cannot be accepted.

44. The evidence of PW-1 places the actual facts on record. Nothing is elicited in the cross examination of PW-1 to disbelieve or discredit his version. The DGO No-1 to 3 have not led any evidence to show that, PW-1 failed to record and report the actual facts and that his evidence cannot be believed. The evidence of PW-1 and his report at Ex.P-1 therefore deserve to be believed. Hence, I believe the report at Ex.P-1, and evidence of I.O/PW-1. On careful perusal of the evidence of Disciplinary Authority, I am of the opinion that, the charges

leveled against the DGO No-1 to 3 have been proved. Hence, on appreciation of the evidence I am of the opinion that, the Disciplinary Authority has proved the charges leveled against the DGO No-1 to 3.

45. For the reasons stated above the DGO No-1 to 3, being the Government/Public Servants have failed to maintain absolute integrity, besides devotion to duty and acted in a manner unbecoming of Government servants. On appreciation of entire oral and documentary evidence, I hold that the charges leveled against the DGO No-1 to 3 are established. Hence, I answer point No.1 and 2 in the "**Affirmative**".

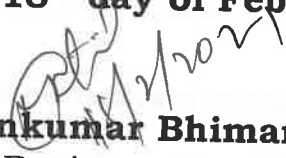
**:: ORDER ::**

***The Disciplinary Authority has proved the charges against the DGO No-1) Sri. R.S. Sunagaar, Commissioner, City Municipal Council, Hiriya (working then as Chief Officer, TMC, Mundargi, DGO No-2) Sri. L.A. Advani, the then Deputy Commissioner of Excise (in charge) Gadag District (now retired) and DGO No-3) Sri Vivekananda Mankale, the then Excise Sub Inspector, Mundargi Range, Gadag District.***



46. This report is submitted to Hon'ble Upa Lokayukta-1 in a sealed cover for kind perusal and for further action in the matter.

**Dated this the 18<sup>th</sup> day of February 2021**

  
**(Patil Mohankumar Bhimanagouda)**  
Additional Registrar Enquiries-13  
Karnataka Lokayukta  
Bangalore

## ANNEXURES

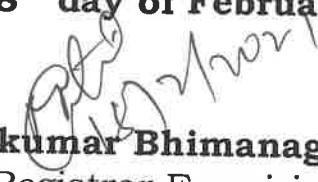
<b>Witness examined on behalf of the Disciplinary Authority</b>
<b>PW-1:</b> Sri Sanganagouda (Original)
<b>Witness examined on behalf of the Defence</b>
<b>Nil</b>
<b>Documents marked on behalf of the Disciplinary Authority</b>
<b>Ex. P-1:</b> Report of I.O(Original)
<b>Ex. P-1(a):</b> Signature of the I.O.
<b>Ex.P-2:</b> Report of DGO No-2 dated 30/05/2013 page no. 121-122 xerox copies, page no.123 Certified copy.
<b>Ex. P-3:</b> Report of DGO No-3 dated 27/05/2013, page no. 124 xerox copy, page no.125 Certified copy.
<b>Ex.P-4:</b> The applicant submitted necessary documents for grant of CL-7 license, page no. 126 certified copy, page no.127 xerox copy, page no. 128-136 certified copies, page no. 137 xerox copy, page no. 138-144 certified copies, page no.145 xerox copy, page no. 146 certified copy, page no.147 xerox copy, page no.148-151 certified copies.
<b>Ex.P-5:</b> The copy of Panchanama, page no. 152-153 xerox copies, page no. 154 certified copy.
<b>Ex.P-6:</b> 5 photographs (Original)
<b>Ex.P-7:</b> The Chief Officer, Town Municipal Council, Mudaragi has submitted the documents on 12/07/2013 to Dy.S.P, KLA, Gadag page no.158-160 Originals, page no.161-162 certified copies.
<b>Ex.P-8:</b> The copy of Panchanama dated : 12/07/2013 (Original)
<b>Ex.P-9:</b> The 4 photographs taken at the time of panchanama (Original)

**Ex.10:-** Deputy Commissioner of Excise, Gadag District given a memo dated: 29/06/2013 to Ashok Lodge (xerox)

**Ex.11:** The P.A. to Hon'ble Upalokayukta-1 written letter to the Dy.S.P, KLA, Gadag to conduct investigation to this complaint (xerox)

**Ex.P-12:** Complaint copy (xerox copies)

**Dated this the 18<sup>th</sup> day of February 2021**

  
**(Patil Mohankumar Bhimanagouda)**  
Additional Registrar Enquiries-13  
Karnataka Lokayukta  
Bangalore.



**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/483/2015/ARE-13

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001

Date: **06/03/2021** ✓

**RECOMMENDATION**

Sub:- Departmental inquiry against;

- 1) Sri R.S. Sunagar, the then Chief Officer, Town Municipal Council, Mundaragi (presently working as Commissioner, City Municipal Council, Hiriyur);
- 2) Sri L.A. Advani, the then Deputy Commissioner of Excise, (incharge), Gadag District, Gadag (now retired);
- 3) Sri Vivekananda Mankale, the then Sub Inspector of Excise, Mundaragi Range, Gadag District – Reg.

- Ref:-
- 1) Govt. Order No.ನೃಇ 67 ಡಿಎಂಕೆ 2015, Bengaluru dated 3/8/2015 entrusting departmental inquiry against Sri R.S. Sunagar;
  - 2) Govt. order No. ಎಫ್‌ಡಿ 86 ಇಪಿಎಸ್ 2015, Bengaluru dated 29/8/2015 entrusting departmental inquiry against Sri L.A. Advani and Sri Vivekananda Mankale.
  - 3) Nomination order No.UPLOK-1/DE/483/2015, Bengaluru dated 8/10/2015 of Upalokayukta-1, State of Karnataka, Bengaluru
  - 4) Inquiry Report dated 18/2/2021 of Additional Registrar of Enquiries-, Karnataka Lokayukta, Bengaluru

-----

The Government in the Department of Urban Development by its order dated 3/8/2015 initiated the disciplinary proceedings against Sri R.S. Sunagar, the then Chief Officer, Town Municipal Council, Mundaragi (presently working as Commissioner, City Municipal Council, Hiriyur) (hereinafter referred to as Delinquent Government Official-1, for short as DGO-1) and entrusted the Departmental Inquiry to this Institution.

2. The Government in the Finance Department by its order dated 29/8/2015 initiated the disciplinary proceedings against Sri L.A. Advani, the then Deputy Commissioner of Excise (Incharge), Gadag District, Gadag and Sri Vivenkananda Mankale, the then Sub Inspector of Excise, Mundaragi Range, Gadag District (hereinafter referred to as Delinquent Government Officials-2 and 3, for short as DGO-2 and DGO-3 respectively) and entrusted the Departmental Inquiry to this Institution.

3. This Institution by Nomination Order No.UPLOK-1/DE/483/2015 Bengaluru dated 8/10/2015 nominated Additional Registrar of Enquiries-4, Karnataka Lokayukta, Bengaluru, as the Inquiry Officer to frame charges and to conduct Departmental Inquiry against DGOs 1 to 3 for the alleged charge of misconduct, said to have been committed by them. Subsequently, by Order No. UPLOK-1&2/DE/Transfers/2018, dated 6/8/2018, the Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru was re-nominated as inquiry officer to conduct departmental inquiry against DGOs 1 to 3.

4. The DGO-1 Sri R.S. Sunagar, the then Chief Officer, Town Municipal Council, Mundaragi (presently working as Commissioner, City Municipal Council, Hiriyur); DGO-2 Sri L.A. Advani, the then Deputy Commissioner of Excise (Incharge), Gadag District, Gadag and DGO-3 Sri Vivenkananda Mankale, the then Sub Inspector of Excise, Mundaragi Range, Gadag District were tried for the following charges:-

“ಆಪಾದನೆ:-1

ನೀವು-1ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ಆರ್.ಎಸ್. ಸುಣಗಾರ್ ರವರು 2013-14 ಮತ್ತು 2014-15 ನೇ ಸಾಲಿನಲ್ಲಿ ಗದಗ ಜಿಲ್ಲೆ, ಮುಂಡರಗಿ

ಪಟ್ಟಣದಲ್ಲಿ ಅಶೋಕ ಲಾಡ್ಜ್‌ನ ಮಾಲೀಕರಾದ ಶ್ರೀ ಅಶೋಕ ಸೋಮನಾಥ ಸಿದ್ದಿಂಗ್ ರವರು ಅನಧಿಕೃತವಾಗಿ ಶೌಚಾಲಯ ಮತ್ತು ಸ್ನಾನಗೃಹಗಳನ್ನು ಕಟ್ಟಿದ 3ನೇ ಮಹಡಿಯಲ್ಲಿ ಹೆಚ್ಚುವರಿ ಕೋಣೆಗಳನ್ನು ಕಟ್ಟಿಸುವಾಗ ನಿಲ್ಲಿಸಲು ಮತ್ತು ನಂತರ ಕಟ್ಟಡವನ್ನು ಭಗ್ನಗೊಳಿಸಲು ಯಾವುದೇ ಕ್ರಮ ಕೈಗೊಳ್ಳದೇ, ನೀವು ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ 3(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರೆಂದು ಆಪಾದಿಸುತ್ತೇನೆ.

**ಆಪಾದನೆ:- 2**

ನೀವು 3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ ವಿವೇಕಾನಂದ ಮಂಕಾಲೆ ಯವರು 2013-14 ಮತ್ತು 2014-15 ನೇ ಸಾಲಿನಲ್ಲಿ ಗದಗ ಜಿಲ್ಲೆ ಮುಂಡರಗಿಯ ಪ್ರಭಾರಿ ಅಬಕಾರಿ ನಿರೀಕ್ಷಕರಾಗಿದ್ದು, ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರಾದ ಶ್ರೀ. ಎಲ್.ಎ ಅದ್ವಾನಿ ಯವರು ಗದಗ ಜಿಲ್ಲೆ ಅಬಕಾರಿ ಉಪ ಆಯುಕ್ತರಾಗಿದ್ದು, ಮುಂಡರಗಿ ಪಟ್ಟಣದ ಅಶೋಕ ಲಾಡ್ಜ್‌ನ 1 ಮತ್ತು 2 ನೇ ಮಹಡಿಯಲ್ಲಿ ತಲಾ 5 ಕೊಠಡಿಗಳಂತೆ ಕೇವಲ 10 ಕೊಠಡಿಗಳಿದ್ದಾಗ್ಯೂ, ಮೇಲ್ಭಾಗಿಯಲ್ಲಿ ಸೋಲಾರ್ ಪಕ್ಕದಲ್ಲಿ ಶೌಚಾಲಯ ಮತ್ತು ಸ್ನಾನಗೃಹದ ಅನುಕೂಲ ಕಲ್ಪಿಸದೇ ನಿರ್ಮಿಸಿದ 7 ಕೊಠಡಿಗಳಿದ್ದಾಗ್ಯೂ ಸಹ ನೀವು-3ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು 3ನೇ ಮಹಡಿಯಲ್ಲಿ 7 ಕೋಣೆಗಳನ್ನು ಕಟ್ಟಲಾಗಿದೆ ಎಂತಲೂ, ನೀವು-2ನೇ ಆಪಾದಿತ ಸರ್ಕಾರಿ ನೌಕರರು ಸದರಿ ಲಾಡ್ಜ್‌ನಲ್ಲಿ ಒಟ್ಟು 22 ಕೋಣೆಗಳಿವೆ ಎಂತಲೂ, ಅಶೋಕ್ ಲಾಡ್ಜ್‌ನ ಮಾಲೀಕರಾದ ಶ್ರೀ ಅಶೋಕ್ ಸೋಮನಾಥ ಸಿದ್ದಿಂಗ್ ರವರಿಗೆ 2013-14 ಮತ್ತು 2014-15 ನೇ ಸಾಲಿಗೆ ಬಾರ್ ಅಂಡ್ ರೆಸ್ಪೋರೆಂಟ್ ನಡೆಸಲು ಸಿಎಲ್-7 ಸನ್ನದು ನೀಡಬಹುದೆಂದು ಬೆಂಗಳೂರಿನ ಅಬಕಾರಿ ಆಯುಕ್ತರಿಗೆ ವರದಿ ಸಲ್ಲಿಸುವ ಮೂಲಕ ಕರ್ನಾಟಕ ಅಬಕಾರಿ ಕಾಯ್ದೆ ನಿಯಮ 7 ನ್ನು ಉಲ್ಲಂಘಿಸಿದ್ದು, ನೀವಿಬ್ಬರೂ ಸರ್ಕಾರಿ ಸೇವಕರಾಗಿದ್ದು, ನಿಮ್ಮ ಕರ್ತವ್ಯ ಪಾಲನೆಯಲ್ಲಿ ಪರಿಪೂರ್ಣ ಕರ್ತವ್ಯ ನಿಷ್ಠೆಯನ್ನು ತೋರಿಸದೆ, ಸಾರ್ವಜನಿಕ ಸೇವೆಗೆ ತರವಲ್ಲದ ರೀತಿಯಲ್ಲಿ ನಡೆದುಕೊಂಡು ಕರ್ನಾಟಕ ಸರ್ಕಾರಿ ಸೇವಾ (ಸದ್ವರ್ತನೆ) ನಿಯಮಾವಳಿ 1966ರ 3(i) ರಿಂದ (iii) ನೇ ನಿಬಂಧನೆಯನ್ನು ಉಲ್ಲಂಘಿಸಿ ದುರ್ನಡತೆ ಎಸಗಿರುತ್ತೀರೆಂದು ಆಪಾದಿಸುತ್ತೇನೆ."

5. The Inquiry Officer (Additional Registrar of Enquiries-13) on proper appreciation of oral and documentary evidence has held that the Disciplinary Authority has proved above charges against DGO-1 Sri R.S. Sunagar, the then Chief Officer, Town Municipal Council, Mundaragi (presently working as Commissioner, City Municipal Council, Hiriyur); DGO-2 Sri L.A. Advani, the then Deputy Commissioner of Excise (Incharge), Gadag District, Gadag and DGO-3 Sri Vivenkananda Mankale, the then Sub Inspector of Excise, Mundaragi Range, Gadag District.

6. On re-consideration of inquiry report and taking note of the totality of the circumstances of the case, I do not find any reason to interfere with the findings recorded by the Inquiry Officer. It is hereby recommended to the Government to accept the report of Inquiry Officer.

7. As per the First Oral Statement submitted by DGOs 1 to 3;

- (i) DGO-1 Sri R.S. Sunagar is due to retire from service on 31/8/2023;
- (ii) DGO-2 Sri L.A. Advani is due to retire from service on 31/5/2023;
- (iii) DGO-3 Sri Vivekananda Mankale is due to retire from service on 31/7/2043.

8. Having regard to the nature of charges proved against DGO-1 Sri R.S. Sunagar, the then Chief Officer, Town Municipal Council, Mundaragi (presently working as Commissioner, City Municipal Council, Hiriyur); DGO-2 Sri L.A. Advani, the then Deputy Commissioner of Excise (Incharge), Gadag District, Gadag and DGO-3 Sri Vivenkananda Mankale, the then Sub Inspector of




Excise, Mundaragi Range, Gadag District, it is hereby recommended to the Government for imposing penalty of;

- (i) withholding one annual increment payable to DGO-1 Sri R.S. Sunagar with cumulative effect;
- (ii) withholding two annual increments payable to DGO-2 Sri L.A. Advani with cumulative effect;
- (iii) withholding two annual increments payable to DGO-3 Sri Vivekananda Mankale, with cumulative effect.

9. Action taken in the matter shall be intimated to this Authority.

Connected records are enclosed herewith.

  
**(JUSTICE B.S. PATIL)**  
Upalokayukta  
State of Karnataka,  
Bengaluru



**GOVERNMENT OF KARNATAKA**



**KARNATAKA LOKAYUKTA**

No.UPLOK-1/DE/483/2015/ARE-13

Multi Storied Building,  
Dr. B.R. Ambedkar Veedhi,  
Bengaluru-560 001  
Date: **20/12/2021**

**MODIFIED RECOMMENDATION**

Sub:- Departmental inquiry against;

- 1) Sri R.S. Sunagar, the then Chief Officer, Town Municipal Council, Mundaragi (presently working as Commissioner, City Municipal Council, Hiriyur);
- 2) Sri L.A. Advani, the then Deputy Commissioner of Excise, (incharge), Gadag District, Gadag (now retired);
- 3) Sri Vivekananda Mankale, the then Sub Inspector of Excise, Mundaragi Range, Gadag District – Reg.

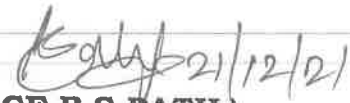
- Ref:-1) Govt. order No. ಎಫ್‌ಡಿ 86 ಇಪಿಎಸ್ 2015, Bengaluru dated 29/8/2015 entrusting departmental inquiry against Sri L.A. Advani and Sri Vivekananda Mankale.
- 2) Inquiry Report dated 18/2/2021 of Additional Registrar of Enquiries-13, Karnataka Lokayukta, Bengaluru
  - 3) Recommendation dated 6/3/2021 communicated by letter dated 19/3/2021 of the Registrar, Karnataka Lokayukta, Bengaluru.
  - 4) Government letter No. FD 82 EPS 2015, Bengaluru dated 26/7/2021.

In the above departmental inquiry, on the basis of the inquiry report submitted by the inquiry officer holding that the charge against the DGOs 1 to 3 is proved, a recommendation has been made to the Government, among others, for imposing penalty of withholding two annual increments payable to DGO-2 Sri L.A. Advani with cumulative effect.

2. But, the Government in its letter No. FD 82 EPS 2015, dated 26/7/2021 intimated to this institution that DGO-2 Sri L.A. Advani has retired from service on 31/5/2013 and as such, the penalty of withholding two annual increments with cumulative effect cannot be implemented. Therefore, the Government has sought for revised recommendation in regard to penalty to be imposed on DGO-2, from this institution.

3. In view of the fact that the DGO-2 Sri L.A. Advani has retired from service on 31/5/2013, the earlier recommendation made in respect of him needs to be modified. Therefore, having regard to the charge proved against DGO-2, it is hereby recommended to the Government for imposing penalty of withholding 10% of pension payable to DGO-2 Sri L.A. Advani, the then Deputy Commissioner of Excise (Incharge), Gadag District, for a period of 5 years.

4. Action taken in the matter shall be intimated to this Authority.

  
(JUSTICE B.S.PATIL)  
Upalokayukta  
State of Karnataka,  
Bengaluru